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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1249 of 2001

New Delhi, this the 7th day of May, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Jasbir Kaur Dang (Mrs.)
7943/4, Gali No.:6,
Arakshan Road, Paharganj.
New Delhi-110001.

.... Applicant
(By Advocate : Shri D.C. Vohra)

Versus

1. Union of India thro'
Defence Secretary,
South Block, DHQ PO
New Delhi-110011.
2. The Chief Administrative Officer
& JS (Trg), Ministry of Defence,
C-II Hutmants, South Block,
DHQ PO New Delhi-110011.

.... Respondents

(By Advocate : Shri S.Mohd. Arif)

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

By virtue of the present application, the applicant - Mrs. Jasbir Kaur Dang prays that she should be promoted on the basis of seniority as a Lower Division Clerk to the next higher grades of Upper Division Clerk, Assistant, Assistant Civilian Staff Officer under the 'Next-Below-Rule', and arrears should be paid to her in this regard.

2. It was not in dispute during the course of submissions that on 30.1.2003, a revised seniority list has been drawn and the name of the applicant has been shown at page No.32 at serial No.2902. Keeping in view the subsequent event, learned counsel for the applicant states that if the applicant has any grievance against the said seniority list, she will

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take her remedial measures in accordance with law. However, he further states that in accordance with the said seniority list, if the applicant is entitled to the promotion and consequential arrears/monetary benefits that should be paid to her.

3. We accordingly, keeping in view the above facts which are not in controversy, dispose of the present application holding that if in pursuance of the above said seniority list, that has been mentioned above, the applicant is entitled to any promotion and monetary benefits, the same should be given to her in accordance with law, preferably within six months from the date of receipt of a certified copy of this order.

(GOVINDAN S. TAMPI)
MEMBER (A)

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(V.S. AGGARWAL)
CHAIRMAN